

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS) : (a) and (b) Separate Local Channels, commonly known as Second Channel TV Service, are already available at four cities of Delhi, Bombay, Madras and Calcutta. Introduction of similar facility in other cities including Trivandrum depends upon the availability of resources after the Eighth Plan is finalised.

NEW SUGAR UNITS FOR MAHARASHTRA

*77. SHRI ASHOK ANANDRAO DESMUKH : Will the Minister of FOOD be pleased to state :

(a) whether 28 new sugar units are likely to be set up in Maharashtra; and

(b) if so, the details of locations, estimated cost and capacity of each unit ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI) : (a) and (b) As on 30-6-1991, there are 38 Letters of Intent issued for establishment of new sugar factories pending implementation in the State of Maharashtra. The estimated project cost of a new sugar plant of 2500 TCD as assessed by the Central Financing Institutions is about Rs. 33 crores. The details of location and capacity of the above pending Letters of Intent are given in the attached Statement.

STATEMENT

Letters of intent issued for establishment of new sugar factories in the state of Maharashtra

Sl. No.	Name with Location	Position as on 30-6-1991.	
		Date of LOI	Capacity in TCD
1	2	3	4
1.	Shri Sant Muktabai SSK Ltd., Kund, Teh. Fdlabad, Distt. Jalgaon.	11-2-88	2500
2.	Amba SSK Ltd., Anajagaon (Surji), Distt. Amravati.	14-3-88	2500
3.	M/s. Shivshakti Ajwasi and Mahasurugiya SSK Ltd., Pihurjira, Teh. Shegaon, Distt. Buldhana.	31-8-88	2500
4.	Shri Namdevrao B. Gadekar Deogiri SSK Ltd., At Phulambri, Distt. Aurangabad.	1-12-88	2500
5.	M/s. Shri Sant Damaji SSK Ltd., Suranandagi, Tal. Mangalvedhe Distt. Solapur.	3-4-89	2500
6.	M/s. Ramganesb Gadkari SSK Ltd., At Saoner, Distt. Nagpur.	3-4-89	2500
7.	Shri Kondeshwar SSK Ltd., At Badnera, Distt. Amravati	3-4-89	2500
8.	Dr. Wamanrao Ramkrishna Akola Zilha SSK, At Village Srikale, Distt. Akola	3-4-89	2500
9.	The Vidarbha Shetkari SSK Ltd., At Mohgaon, Distt. Nagpur.	3-4-89	2500
10.	Shri Shankar Shetkari SSK Ltd., At Village Mangrul, Distt. Yavatmal.	26-4-89	2500
11.	M/s. Sindkheda SSK Ltd., At Degaon, Teh. Sindkheda, Distt. Dhulia.	23-6-89	2500
12.	M/s. Ajra Shetkari SSK Ltd., At Amboli, Tal. Sawantwadi, Distt. Sindhudurga.	10-7-89	2500

1	2	3	4
13	M/s Shivajirao Patil Nilangekar SSK Ltd , At Ambulga (BK), Teh Nilanga, Distt Beed	16-10-89	2500
14	Shri Sunderrao A Solanke Majalgaon SSK Ltd , At Naurud, Teh Majalgaon, Distt Beed	16-10-89	2500
15	M/s Banganga Shetkari SSK Ltd , Tal Bhoom, Distt Osmanabad	16-10-89	2500
16	M/s Bhausaheb Mahadeo Hande Agasti SSK, At Jamgaon, Teh Akola, Distt Solapur	17-10-89	2500
17	M/s Sangoli Taluka SSK Ltd , At Waki, Teh, Sangola, Distt Solapur	18-10-89	2500
18	Jamner Taluka SSK Ltd , At Gondkhed, Teh Jamner, Distt Jalgaon	3-11-89	2500
19	M/s Jarandeshwar SSK Ltd , At Bombale—Satewadi, Teh Khatav, Distt. Satara	17-1-89	2500
20	M/s Jaikisan SSK Ltd At Barbadi, Teh Darwha, Distt Yavatmal	20-3-89	2500
21	M/s Shetkari SSK Ltd , At Nandgaon, Teh Hinganghat, Distt Wardha	20-3-89	2500
22	M/s Shri Chopada SSK Ltd , At Machale, Teh Chopada, Distt Jalgaon	20-3-89	2500
23	M/s Adinath SSK Ltd , At Live Banitwani, Teh Karanali Distt Solapur	20-3-89	2500
24	Shri Kedreshwar SSK Ltd , At Bodhegaon, Teh Shenggaon, Distt Ahmednagar	22-12-89	2500
25	Jarwant Patil SSK Ltd At Hidsani Teh Hidaon, Distt Nanded	21-3-90	2500
26	Narsinha SSK Ltd , At Lohgaon, Distt Parbhani	21-3-90	2500
27	Jai Ambica SSK Ltd , At Somthani, Teh Billoli, Distt Nanded	21-3-90	1750*
28	Jath TK Shetkari SSK Ltd , At Tippehalli, Tk Jath, Distt Sangli	26-3-90	2500
29	Sri Sant Tukaram SSK Ltd , Hinjawadi, Tk Mulshi, Distt Pune	26-3-90	2500
30	Indira SSK Ltd , Pusegaon, Pusegaon, Tk Hingoli, Distt Parbhani	28-3-90	1750*
31	Balaghat ¹ Shetkari SSK Ltd , At Ujana, Teh Ahmedpur, Distt Jalatur	28-3-90	1750*
32	Pushpawati SSK Ltd , At Chikhali, Teh Pusad, Distt Yavatmal	28-3-90	2500
33	Indira SSK Ltd , At Mirajagi, Teh Akalkot, Distt Solapur	28-3-90	2500
34	Ghoganga SSK Ltd , At Nhanare, Teh Shurur, Distt Poona	12-4-90	2500

*Request for enhancement of capacity upto 2500 T C D has been received

51 <i>Written Answers</i>		JULY 17, 1991		<i>Written Answers</i> 52	
1	2	3	4		
35.	Bhaurao Chavan SSK Ltd., At Mundkhed, Distt. Nanded.	2-5-90	2500		
36.	Shree Bageshwar SSK Ltd., At Rohina/Amba, Teh. Partur, Distt. Jalna.	30-5-90	2500		
37.	M/s. Pushpdanteshwar SSK Ltd., At Samsherpur, Teh. Nandurbar, Distt. Dhulia.	4-1-91	2500		
38.	M/s. Padamshri Dr. Vithalrao Vikne Patil SSK Ltd., At Kothi, Tal. Kajj, Distt. Beed.	24-1-91	2500		

PHASED ABOLITION OF FREIGHT EQUALISATION SCHEME

*78. SHRI AMAR ROYPRADHAN :
Will the Minister of PLANNING AND
PROGRAMME IMPLEMENTATION be
pleased to state :

(a) whether the Government have accepted in principle the recommendations of the Pandey Committee for the phased abolition of the Freight Equalisation Scheme in respect of iron and steel;

(b) if so, the reasons for not implementing these recommendations; and

(c) the steps proposed to be taken to implement the same ?

THE MINISTER OF STATE OF THE
MINISTRY OF PLANNING AND PRO-
GRAMME IMPLEMENTATION (SHRI
H. R. BHARDWAJ) : (a) Yes, Sir.

(b) and (c) Due to the differing views of the State Governments on the subject, it has been decided to take the advice of the National Development Council with regard to the steps to be taken to implement the recommendations.

APPLICATIONS FOR ISSUE OF INDUSTRIAL LICENCES

*79. SHRI C. K. KUPPUSWAMY :
Will the PRIME MINISTER be pleased to
state :

(a) the actual number of applications pending for issue of Industrial licences for Heavy Industries, State-wise;

(b) the details of measures taken to avoid the delay in the issue of licences for such industries; and

(c) if no action has been taken in the matter, the reasons thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (PROF. P. J.
KURIEN) : (a) A statement giving actual number of applications pending for issue of Industrial Licences in respect of Heavy Industries as on 30th June, 1991, is enclosed.

(b) Government have initiated a number of measures to avoid delay in grant of industrial licences. Time limits have been prescribed for consideration of applications by Approval Committees, even though multiple scrutinising agencies are involved, such as Administrative Ministries, technical and scientific authorities etc. A close system of monitoring is carried out by the Secretariat for Industrial Approvals to ensure disposal of substantive applications within the prescribed time limits. There is also a system of reporting of delayed cases to the Project Approval Board on a monthly basis.

Fast track mechanisms, such as single window clearances for applications involving composite approvals, have also been introduced. Further, with a view to ensuring expeditious disposal of certain items of work, powers have been delegated to Administrative Ministries to take decisions in specified types of cases. The overall liberalisation of licensing policy and various measures initiated thereunder have also been designed to eliminate bottlenecks in achieving rapid industrial growth.

(c) Does not arise.